

**Before the Appellate Tribunal for Electricity  
Appellate Jurisdiction**

AFR No. 1493 of 2006

**Coram** : **Hon'ble Mr. A. A. Khan, Technical Member**  
**Hon'ble Mr. H. L. Bajaj, Technical Member**  
**Hon'ble Mrs. Justice Manju Goel, Judicial Member**

Surjeet Singh ... Appellant

Versus

BSES Yamuna Power Ltd. & Another ... Respondents

For the Appellant : Mr. V. K. Goel, Advocate and  
Mr. O. P. Madan, Advocate

For the Respondents : -

Dated : 01<sup>st</sup> February, 2007

**ORDER**

The case has been brought before us with the request that the court fee for filing the appeal be exempted in the interest of justice. We have considered the submission, but we find that we have no power to waive the fee under the Appellate Tribunal for Electricity (Form, Verification and the fee for filing an appeal) Rules 2004. The application for waiver of fee is accordingly dismissed.

**(Mrs. Justice Manju Goel)**  
**Judicial Member**

**(Mr. H.L.Bajaj)**  
**Technical Member**

**( Mr. A. A. Khan)**  
**Technical Member**